

आवंटित किये जाने वाले व्यक्तियों के नामों, स्थानों और वर्षों का ब्यौरा क्या क्या है;

(ख) क्या उच्चतम न्यायालय में मामला लम्बित होने के बावजूद जिले के इझारपुर खण्ड में मंत्री के विवेकाधीन कोटे से गैस एजेंसी की स्वीकृति दी गई है;

(ग) क्या सरकार उच्चतम न्यायालय में मामला दायर होने के बाद मंत्री के विवेकाधीन कोटे से दी गई ऐसी एजेंसियों को रद्द करने का विचार रखती है; और

(घ) यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री टी० आर० जालू): (क) बिहार के मधुबनी जिले में सरकार द्वारा कोई पेट्रोल पम्प या गैस एजेंसी आवंटित नहीं की गयी है।

(ख) जी नहीं।

(ग) और (घ) प्रश्न नहीं उठता।

Amending Article 370 for Greater Autonomy to J&K

578. SHRI GOVINDRAM MIRI: Will the PRIME MINISTER be pleased to state:

(a) what is the stand of the Government on amending Article 370 relating to special status of J & K; and

(b) what are the details of areas in which the Government are considering to grant greater autonomy to J&K?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. SUBRAMONIYAN):

(a) The Government do not propose to amend article 370 of the Constitution or dilute the special status of Jammu and Kashmir.

(b) while Government is in favour of giving maximum autonomy to Jammu and Kashmir, it would not be feasible to spell out any details in this regard at this stage. The Government's view is that the details would need to be worked out after discussions when there is an elected Assembly and Government in the State.

Disposal of Plots, Houses, through Power of Attorney

579. SHRI O.P. KOHLI: Will the PRIME MINISTER minister be pleased to state:

(a) whether the sale and purchase of plots, built up houses and flats through the Power of Attorney has become a common practice in the metropolises;

(b) if so, whether this deprives the public exchequer of revenue worth crores of rupees which otherwise would have accrued to it by way of registration charges, stamp duty, etc; and

(c) if so, the effective steps proposed to be taken to remedy this situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VEN KATESWARLU): (a) to (c) Instances of sale and purchase of properties through the General Power of Attorney (GPA) have come to the notice of the Government with a view to check the erosion of Stamp Duty & Registration charges through this, a proposal for compulsory registration of the GPA's and amendments to the Transfer of Property Act, Indian Stamps Act etc. is under consideration of the Government in consultation with Government of National Capital Territory of Delhi.

Import of Coking Coal for Power Plant

580. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to import 7 million tonnes of coking coal during 1996-97 to meet the demand of the power plants in the country;

(b) if so, the estimated cost involved;

(c) the extent to which the imports are likely to bridge the gap between demand and supply of coking coal; and